

STATE Vs. Aakash
FIR No. 00027/21
PS Gandhi Nagar

27.02.2021

Present : Ld. APP for the State.

Ms. Neeta Goyal, Ld. Counsel for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Aakash is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused was arrested on the spot;
2. that case property was also recovered from the accused;
3. that the allegations are grievous in nature;
4. that as per the report of the IO accused is BC of Gandi Nagar;
5. that accused is previously involved in more than 30 FIRs;

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/26.02.2021

IN THE COURT OF THE LEARNED CHIEF METROPOLITAN
MAGISTRATE, EAST DISTRICT, KARKARDUMA
COURTS, DELHI
BAIL APPLICATION NO. _____ /2021

IN THE MATTER OF:

SHIVAM SINGH

...APPLICANT/ACCUSED

VERSUS

STATE OF NCT DELHI

THROUGH PUBLIC PROSECUTOR

...RESPONDENT

FIR No.: 0861/2020

U/S.: 379/41/34 I.

P.S.: MAYUR VIHAR PH-1

*Rel/sms to police
on 27/2/21*

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23/2/21*

*for C.D. to
court of Accused
to keep order
present application
application "on
application order"*

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25/2/21*